## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/620/ (IB)/2017

NAME OF THE PETITIONER(S)

: KASTURI AND SONS LTD

NAME OF THE RESPONDENT(S)

: KAVYA ADVERTISING AND MARKETING PVT LTD

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

AISHWARYA · V
FOR RAP PARTNERS

PETITIONER/OPERATIONAL CREDITOR

## **ORDER**

Counsel for petitioner/operational creditor present and filed an affidavit in proof of the notice alongwith the petition sent to the respondent. No representation on behalf of respondent. The service of notice is held sufficient. Therefore, the respondent/Corporate Debtor is set ex parte. Heard the submissions of the counsel for petitioner. Order is reserved.

-sel-S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)